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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 523/96.

Dt. of Decision: 4-08-96.

Syed Zulfikhar Mussain

.. Applicant.

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- The Presiding Officer, Labour Court-I, 2nd Floor, Chandra Vihar Buildings, M.J.Read, Hyderabad.
- 2. The Divl.Railway Manager, Bread Guage, SC Rly, Secunderabad.
- 3. The Railway Beard, Rep. by its Chairman, Min.ef Railways, Rail Bhavan, New Delhi.

.. Respondents.

Counsel for the Applicant : Mr. Ravi Mehan

Counsel for the Respondents : Mr. V.Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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ORDER

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Oral Orac (Per Hon'ble Shri R.Rangarajan, Member (Admn.)

Heard Mr. Padmanaba Rae for Mr. Ravi Mehan, learned counsel for the applicant and Mr.V. Bhimanna, learned counsel for the respondents.

- Train Superintendent from 16-8-78 to 15-8-1981. It is further stated that he worked ever-time during that period while discharging the duties in trains such as Minar Express, Kenark Express and A.P.Express. Relying on the judgement of this Tribunal in OA.No. 109/88 (englesure A-1 to the OA) he submits that he is entitled for the ever-time. He further submits that he had represented his case earlier to the preneuncement of the judgement in OA.109/88 and also after the preneuncement of the judgement in OA.109/88. But no representation reported to have been submitted after the preneuncement of the judgement after the preneuncement after the preneuncement of the judgement after the preneuncement after the prene
- This OA is filed praying for a direction to the respondents to pay him over-time allowance from 16-8-78 to 15-8-81 for the over-time duty performed by him during that period while working as Train Superinten ent in the Trains named above.
- before approaching this Tribunal should exhaust the normal channel egrievance redressal machinery available in the department and in case he fails to obtain subtable orders in this connection he may approach this Tribunal. As no representation in regard to his above—grievance is filed before the concerned authorities afterthe prenouncement of the judgement in OA.109/88 on which he relies to get the relief it had to be held that he has not exhausted the official machinery available to him for redressal of his sixem grievance approaching this Tribunal. Mere statement that he had filed





representation without producing copy of the representation cannot be taken in the face value. Hence, the applicant new, if so advised, may file a suitably worded representation to the concerned authorities on or before 16-09-96, and if such a representation is received the same should be disposed of by that authority within a period of three months from the date of receipt of a copy of this representation

5. In the result, the following direction is given:

The applicant, if so advised, may file a representation for grant of over-time allowance to him for the period mentioned in this OA for having worked over-time beyond the normal duty hours on or before 16-09-96. If such a representation is received by the concerned authority, that authority should dispose of the same in accordance with law within three months from the date of receipt of that representation.

6. The OA is erdered accordingly. No costs.

(R. Rengarajan)
Member (Admn.)

Dated: The 14th August 1996. (Dictated in Open Court)

Dy Rog stoar (J)

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D.A.NO.523/96

Copy to:

- 1. The Presing Officer, Labour Court, I, 2nd Floor, Chandravihar Building, M.J.Road, Hyderabad.
- 2. The Divisional Railway Manager, Broad Guage, South Central Railway, Secunderabad.
- Secunderabad. Min. of Railways, Rail Bhayan, New Delhi.
- 4. One copy to Mr.Ravi Mohan, Advocate, CAT, Hyderabad.
- 5. One copy to Mr. V.Bhimanna, Addl.CGSC, CAT, Hyderabad.
- 6. One copy to Library, CAT, Byderabad.
- 7. One duplicate copy.

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THE CENTRAL ADMAMISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 14/8/86

ORDER/JUDGEMENT O.A.NO./R.A/C.P.No.

O.A.NO.

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